F.No. 01/60/162/363/AM12/EFGC(PRC)/31&32
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div)

Dated 17th April, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 4 of PRC Meeting No. 39/AM13 held on 12.02.2013 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 39/AM13 held on 12.02.2012, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 3 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

| As in the PRC minutes | Modified version of PRC minutes |
|---|---|
| **Case No.4. M/s Digvijay Exports, Bangalore.**<br>F.No. 01/60/162/363/AM13/EFGC (PRC)<br>PRC Meeting No. 39/AM13 dated: 12.02.2013<br>Subject: - Request for EOP extension of DFIA No. 0710065568 dt. 24.6.2009<br><br>After deliberating the case in length the following decisions were taken:<br><br>i) Export obligation period is extended for 3 months from the date of endorsement or upto 30.5.2013 which ever is earlier.<br>ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.<br>iii) This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.<br>iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.<br>v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.<br><br>(Action : RA Bangalore) | **Case No.4. M/s Digvijay Exports, Bangalore.**<br>F.No. 01/60/162/363/AM13/EFGC (PRC)<br>PRC Meeting No. 39/AM13 dated: 12.02.2013<br>Subject: - Request for EOP extension of DFIA No. 0710065568 dt. 24.6.2009<br><br>After deliberating the case in length the following decisions were taken:<br><br>i) Export obligation period is extended for 3 months from the date of endorsement or upto 31.7.2013 which ever is earlier.<br>ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of **20%** as prescribed under para 4.1.6 of FTP.<br>iii) This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% within the valid EOP.<br>iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.<br>v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.<br><br>(Action : RA Bangalore) |

(Sonika Khattar)
Foreign Trade Development Officer
For Director General of Foreign Trade

To

1. The Jt. DGFT, Surat
2. M/s. Digvijay Exports, Bangalore